

5. Travelling safaiwalas have been provided in 284 trains.
6. More than 1500 full time/part time safaiwalas have been engaged.
7. 'May I Help You' Booths for cleanliness have been set up at 246 stations.
8. Advertisement Boards/Hoardings have been rearranged at important stations to give a decent look, to stations.
9. Posters, banners on cleanliness have been displayed at prominent locations at all important stations.
10. Announcements on cleanliness are being made at all stations provided with Public Address System.

The information regarding amount spent by the Railways on cleanliness is being collected.

[Translation]

Yoga in Schools

201. SHRI PANKAJ CHOWDHARY :

SHRI PRABHU DAYAL KATHERIA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to start yoga classes in the schools of Uttar Pradesh and some other States;

(b) if so, the details thereof, State-wise, and

(c) the financial assistance to be given by the Union Government for the purpose, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPANSINDHU BHOI) : (a) to (c). Starting of Yoga Classes in State run schools comes under the purview of the State Governments concerned. However, the Central Government is implementing the Centrally Sponsored Scheme of 'Promotion of Yoga in Schools', under which financial assistance is provided to State Governments/Yoga Institutions, for training of teachers in yoga. Financial assistance amounting to Rs. 29.97 lakhs, Rs. 60.00 lakhs and Rs. 25.31 lakhs has been provided to the States under this Scheme during 1992-93, 1993-94 and 1994-95 respectively.

[English]

Funding of Elections

202. SHRI PRABHU DAYAL KATHERIA :

SHRI LOKANATH CHOUDHURY :

Will the PRIME MINISTER be pleased to state :

(a) whether in view of recent disclosures made in Jain Hawala case, the Government propose to expedite decision on State funding of elections;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). Government has recently held consultations with Political Parties on certain aspects of election expenses and funding thereof. The matter is receiving active consideration of the Government

(c) Does not arise.

[Translation]

Inclusion of Books in Curriculum

203. SHRI DEVI BUX SINGH :

SHRI SANTOSH KUMAR GANGWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the books included in the curricula in Uttar Pradesh are the same as were being taught five years back and which contain the information about the late Prime Minister;

(b) if not, the reasons therefor; and

(c) the steps taken/proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPANSINDHU BHOI) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

[English]

Gauge Conversion

204. SHRI CHHITUBHAI GAMIT

SHRI GABHAJI MANGAJI THAKORE :

Will the PRIME MINISTER be pleased to state

(a) whether any feasibility report for the conversion of Ahmedabad-Himmatnagar and Ahmedabad-Vijapur Railway Lines into broadgauge lines have been prepared;

(b) whether report has been sent to the Government of Gujarat for comments; and

(c) if so, the details of action plan and when the construction works are likely to be taken in hand and the date of their completion ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Survey has been done for conversion of Ahmedabad-Himmatnagar-Udaipur-Chittoargarh. No survey has been done for conversion of Ahmedabad-Vijapur section

(b) No Sir. This is not required as per the prescribed procedure.

(c) Ahmedabad-Himmatnagar is included in the first phase of Action Plan and will be taken up in the IX Plan period. Ahmedabad-Vijapur will be considered alongwith the remaining lines when the next phase of Action Plan is taken up sometime in the Xth Plan period.

Issue of Notices by DDA

205. SHRIMATI GEETA MUKHERJEE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Delhi Development Authority has issued notices to some institutes for misuse of plots allotted to them in the Qutab Institutional Area in Delhi;

(b) if so, the details thereof; and

(c) the action being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Yes, Sir.

(b) Details of institutes to which notices have been issued for misuse of plots allotted in Qutab institutional Area in Delhi are given in the enclosed statement.

(c) Action for cancellation of lease deed has been initiated against the defaulter allottees/lessees under the terms and conditions of lease deed.

STATEMENT

S. No.	Name of the Society	Locality	Nature of misuse
1.	Automobile Association Upper India	C-8. Qutab Instl. Area	Rented out to electric company.
2.	Ganesh Natya Sala	C-16 -do-	Rented out to Craft & Electronic Co.
3.	Gurunanak Foundation	A-5. -do-	Rented out to ABS (Multi National)
4.	United School Organisation	A-13. -do-	Rented out to Hostel facilities.
5.	Nagri Parcharini Sabha	A-16. -do-	Rented out to Odin Apple (Computer) & SRF
6.	Institute of Socialist Education	A-1. -do-	Rented out to Canara Bank, Restaurant & Hostel.
7.	Fertiliser Association of India	A-3. -do-	Rented out to Rallies India.
8.	All India Federation of the Deaf	A-4. -do-	Rented out to Wahakal Advertising Agency

Need for Glasnost

206. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the general perception is that most of the Government functioning is shrouded in secrecy and confidentiality which facilitate corruption, waste, inefficiency and all kinds of malpractice and maladministration; and

(b) if, so the action proposed to be taken by the Government to make the functioning of the Government more transparent and open and to make it incumbent on the Government to respond to the letters of the elected representatives of the people ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). The need to inform the people about the activities of the Government has to be balanced against the need to protect information, the disclosure of which would not be in national interest. The Central Secretariat

Manual of Office Procedure prescribes the methodology to be adopted for treatment of classified papers. In addition to the Official Secrets Act, 1923, the Departmental Security Instructions area also in vogue in all the Government organisations for safeguarding of such information in the possession of the Government, the unauthorised disclosure of which would cause embarrassment to the Government in its functioning. However, in pursuance of the scheme of Responsive Administration which form part of the Twenty Point Programme, a number of steps have been taken by Ministries/Departments towards simplification of rules and procedures, enforcement of accountability and delegation of authority, which also include streamlining of the existing procedures, demystification of rules, simplification of various forms prescribed for obtaining services from governmental agencies and issue of hand books, pamphlets, hand bills, etc. on the rules and procedure followed by different government organisations.

2. Suitable provisions exist in the Central Secretariat Manual of Office Procedure for sending prompt replies to letters received from the Members of Parliament. According to these provisions the communications received from